

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-391-2020

Snigdha Mayekar ... Petitioner

Versus

State of Goa and Ors. ... Respondents

Mr. S.D. Lotlikar, Senior Advocate with Mr. J. Karn, Advocate for the petitioner.

Mr. D.J. Pangam, Advocate General with Mr. P. Arolkar, Additional Government Advocate for respondent No.1.

Ms. A. Agni, Senior Advocate with Ms. Jay Sawaikar, Advocate for respondent No.2.

Coram:- M. S. SONAK &

SMT. M. S. JAWALKAR, JJ.

Date:- 16th December, 2020.

P.C.:

Heard Mr. S.D. Lotlikar, learned Senior Advocate with Mr. J. Karn, learned Advocate for the petitioner, Mr. D.J. Pangam, learned Advocate General appears alongwith Mr. P. Arolkar, learned Additional Government Advocate for respondent

No.1 and Ms. A. Agni, learned Senior Advocate with Ms. Jay Sawaikar, learned Advocate for respondent No.2.

2. Issue notice to the respondent No.3, returnable on 18/01/2021. In addition to the usual mode of service, private service is permitted.

3. The Goa University to file response to the issues raised in this petition latest by 14/01/2021 by service of advance copy upon the learned Counsel for the petitioner. In case the petitioner wishes to file any rejoinder, the petitioner may do so on or before the next date.

4. In case any of the respondents also wish to file any reply then they may do so on or before 14/01/2021 by service of an advance copy of the reply on the learned Counsel for the petitioner.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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